

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.299/1996

New Delhi, this 6th day of June, 1997.

Hon'ble Shri S.P. Biswas, Member(A)

Shri Kameshwar Singh Chauhan  
s/o late Shri D.S. Chauhan  
RZ-C/131, Patel Garden, Kakrola Mod  
Delhi  
(By Advocate Shri U. Srivastava) .. Applicant

VERSUS

Union of India, through  
1. Secretary  
Ministry of Defence  
South Block, New Delhi  
2. Commandant  
Army Hospital  
Lal Bahadur Shastri Cantt  
(By Advocate Shri R.V. Sinha) .. Respondents

ORDER

This application is filed by the applicant seeking suitable Group C post, including that of Driver, on compassionate grounds consequent upon the death in harness of applicant's father on 12.6.90, while working as Accountant with Respondent No.2. Applicant states to have made several representations in this regard which were responded to by letter dated 15.2.93 (Annexure A) but the applicant denies the same stating that only a photocopy of that letter was given to him in April, 1995.

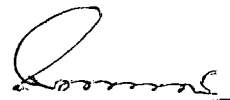
2. Heard the learned counsel for the parties. The admitted facts are that the widow of deceased government servant was sanctioned all retiral benefits and that she is getting family pension also, which is stated to be sufficient to look after herself and her son (applicant). Respondents in their reply also denied the averment of the applicant that he is living in a rented accommodation whereas it has been got confirmed by them that the address given by the applicant is his own and

his late father had also left two or three shops that are being managed by the applicant and therefore it cannot be stated that applicant's family is in indigent situation warranting immediate succour to the family in terms of compassionate appointment to the applicant herein.

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3. In the circumstances, I do not find prima facie any case in favour of the applicant. However, the learned counsel for the applicant submits that the applicant may be allowed to file a fresh representation against the order dated 15.2.93 and the respondents be directed to dispose of the same within a reasonable period of time. He further submits that he would accept the decision of the respondents as final. Learned counsel for respondents has no objection.

4. In the result, the OA is disposed of with a direction to the respondents that as and when a representation is made by the applicant, the same shall be disposed of with a reasoned order within a period of three months from the date of receipt. This Tribunal would make it clear that the said order shall not form the basis of yet another application on this very ground unless the applicant has got some other valid ones to agitate this issue. **There shall be no order as to costs.**

  
(S. P. Biswas)  
Member (A)

/gtv/